**FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATIBHA SKYSCRAPERS PRIVATE LIMITED

| Sl. No. | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of corporate debtor | Pratibha Skyscrapers Private Limited |
| 2. | Date of incorporation of corporate debtor | 29th November, 2010 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies- Pune, Maharashtra |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45209PN2010PTC137867 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Pl No. 49-50, Ramnagar Tal Karveer, Kolhapur – 416005 |
| 6. | Date of closure of Insolvency Resolution Process | 17th July, 2020 |
| 7. | Liquidation commencement date of corporate debtor | 13th July, 2022* |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Ms. Jovita Reema Mathias<br>Reg. No. IBBI/IPA-002/IP-N00337/2017-2018/10941 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | **Address**: 306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069<br><br>Email: ip.reemajm@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | **Address**: 306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069<br><br>Email:ip.reemajm@gmail.com, cirp.pratibhaspl@gmail.com |
| 11. | Last date for submission of claims | 25th August, 2022* |

*Note: The commencement of liquidation process was pronounced vide Order dated 13th July, 2022; however, the same was uploaded on the NCLT website and communicated to the Liquidator on 26th July, 2022.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Pratibha Skyscrapers Private Limited on **13th July, 2022.**

JOVITA REEMA MATHIAS
IBBI/IPA-002/IP/N00337 2017-2018/10941
INSOLVENCY PROFESSIONAL

The stakeholders of Pratibha Skyscrapers Private Limited are hereby called upon to submit their claims with proof on or before 25th August, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Jovita Reema Mathias
Liquidator for Pratibha Skyscrapers Private Limited
Reg No.: IBBI/IPA-002/IP-N00337/2017-2018/10941

**Date:** 29th July, 2022
**Place:** Mumbai

## FORM B
## PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

### FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATIBHA SKYSCRAPERS PRIVATE LIMITED

| Sl.No | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of corporate debtor | Pratibha Skyscrapers Private Limited |
| 2. | Date of incorporation of corporate debtor | 29th November, 2010 |
| 3. | Authority under which corporate debtor is incorporated /registered | Registrar of Companies- Pune, Maharashtra |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45209PN2010PTC137867 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Pl No. 49-50, Ramnagar Tal Karveer, Kolhapur – 416005 |
| 6. | Date of closure of Insolvency Resolution Process | 17th July, 2020 |
| 7. | Liquidation commencement date of corporate debtor | 13th July, 2022* |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Ms. Jovita Reema Mathias Reg. No. IBBI/IPA-002/IP-N00337/2017-2018/10941 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | **Address:** 306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069 Email: ip.reemajm@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | **Address:** 306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069 Email:ip.reemajm@gmail.com, clrp.pratibhaspl@gmail.com |
| 11. | Last date for submission of claims | 25th August, 2022* |

*Note: The commencement of liquidation process was pronounced vide Order dated 13th July, 2022; however, the same was uploaded on the NCLT website and communicated to the Liquidator on 26th July, 2022.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Pratibha Skyscrapers Private Limited on **13th July, 2022.**

The stakeholders of Pratibha Skyscrapers Private Limited are hereby called upon to submit their claims with proof on or before 25th August, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Jovita Reema Mathias
Liquidator for Pratibha Skyscrapers Private Limited
Reg No.: IBBI/IPA-002/IP-N00337/2017-2018/10941
**Date:** 29th July, 2022
**Place:** Mumbai

FINANCIAL EXPRESS
PAGE NO. - 30
FRIDAY, JULY 29th, 2022

## फॉर्म बी
## जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

## प्रतिभा स्कायस्क्रॅपर्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

| अ.क्र. | तपशील | विवरण |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | प्रतिभा स्कायस्क्रॅपर्स प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक | २९ नोव्हेंबर, २०१० |
| ३. | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले | कंपनी निबंधक - पुणे, महाराष्ट्र |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक | U45209PN2010PTC137867 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा पत्ता | पीएल क्र. ४९-५०, रामनगर ता. करवीर, कोल्हापूर - ४१६००५. |
| ६. | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक | १७ जुलै, २०२० |
| ७. | कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक | १३ जुलै, २०२२* |
| ८. | परिसमापक म्हणून काम करणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक | श्रीमती जोविता रीमा मथियास<br>नोंदणीकरण क्र.<br>IBBI/IPA-002/IP-N00337/2017-18/10941 |
| ९. | मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल | पत्ताः ३०६, ए विंग, रुस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकाला, अंधेरी पूर्व, मुंबई शहर, महाराष्ट्र, ४०००६९.<br>ईमेलः ip.reemajm@gmail.com |
| १०. | परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल | पत्ताः ३०६, ए विंग, रुस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकाला, अंधेरी पूर्व, मुंबई शहर, महाराष्ट्र, ४०००६९.<br>ईमेलः ip.reemajm@gmail.com, cirp.pratibhaspl@gmail.com |
| ११. | दावे सादर करण्याचा अंतिम दिनांक | २५ ऑगस्ट, २०२२* |

* टीपः दिवाळखोरी प्रक्रियेची सुरुवात दि. १३ जुलै, २०२२ रोजीच्या आदेशाने घोषित करण्यात आली होती, तथापि, तो आदेश दि. २६ जुलै, २०२२ रोजी एनसीएलटी वेबसाईटवर अपलोड करण्यात आला आणि परिसमापकांना कळविण्यात आला.

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, (मुंबई खंडपीठ) यांनी दि. १३ जुलै, २०२२ रोजी प्रतिभा स्कायस्क्रॅपर्स प्रायव्हेट लिमिटेडचे परिसमापन सुरू करण्याचे आदेश दिले आहेत. प्रतिभा स्कायस्क्रॅपर्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे दि. २५ ऑगस्ट, २०२२ रोजी किंवा त्यापूर्वी परिसमापककडे बाब क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. वित्तीय ऋणको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
जोविता रीमा मथियास
प्रतिभा स्कायस्क्रॅपर्स प्रायव्हेट लिमिटेडकरिता परिसमापक
नोंदणीकरण क्र. IBBI/IPA-002/IP-N00337/2017-18/10941
दिनांक : २९ जुलै, २०२२
ठिकाण : मुंबई

NAVAKAL
PAGE NO. -5
FRIDAY, JULY 29th, 2022

CCI NG 3.17 Product: TOIPuneBS PubDate: 29-07-2022 Zone: Kolhapur Edition: 1 Page: TOIKLP10 User: c-rameshwar.raut Time: 07-28-2022 22:15 Color:





## IDBI BANK

**IDBI Bank** - D. N. Road Branch, Dwarka Circal, Nashik

### Notice u/s 13 (2) UNDER SARFAESI Act 2002

This demand notice is hereby given under section 13 (2) of the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), read with rule 3, of the Security Interest (Enforcement) Rules, 2002 hereinafter calling upon the under mentioned Borrowers/Guarantors to repay the amounts outstanding for the Credit Facilities granted to them/on their Guarantee, within 60 days from the date of this notice.

If the undermentioned borrowers fail to repay to the bank the below mentioned amount with further interest and incidental expenses, costs, etc., in terms of this notice u/s 13(2) of the Act, the Bank will exercise all or any of the rights detailed under sub-section (4) of section 13 and under other applicable provisions of the said Act.

Their kind attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act where under they can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the secured creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction (including e-auction), by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the secured creditors is not deposited before the publication of the sale notice for sale of the secured assets by public auction (including e-auction), by inviting quotations, tender from public or by private treaty, they may not be entitled to redeem the secured asset(s).

They are also put on notice that in terms of sub section (13) of section 13 they shall not transfer by sale, lease or otherwise the said secured assets detailed below of this notice without obtaining written consent of the Bank.

The details of the accounts and secured assets along with amount outstanding with interest and other charges and expenses thereon are given below.

| Sr. No. | Name & Address of the Borrower/partners/Guarantors/Mortgagors | | | | Descriptions of the property Mortgaged/Charged | Amount Outstanding |
|---|---|---|---|---|---|---|
| | Borrower | Co-Borrower | Co-Borrower | Guarantor | | |
| 1. | Shri Devidas Dipchand Rathod Add-shop no-3, Milkat No.-495, Vasudev Chowk, Behind Saraf Bazar, Ghoti, Tal. Igarpur, Dist-Nashik-423001 | Smt. Lalita Devidas Rathod Add- shop no-3, Milkat No.-495, Vasudev Chowk, Behind Saraf Bazar, Ghoti, Tal. Igarpur, Dist-Nashik-423001 | | | Property- shop no-3, Milkat No.-495, Vasudev Chowk, Behind Saraf Bazar, Ghoti, Tal. Igarpur, Dist-Nashik-423001 | Rs. 17,87,704/- as on 07.11.2021 plus further interest, expenses and other charges etc. |
| 2. | Shri Anil Raghunath Avhad Add- Flat no-9, Shree Krishna Apartment, Plot No-109, S. no.-3, Behind Kamgar Bhavan, Khutwad Nagar, Kamatwade, Nashik | Smt. Savita Anil Avhad Add.- Flat no-9, Shree Krishna Apartment, Plot No-109, S. no.-3, Behind Kamgar Bhavan, Khutwad Nagar, Kamatwade, Nashik | | Shri, Balu Ramchandra Fad Add.- Flat no-9, Shree Krishna Apartment, Plot No-109, S. no.-3, Behind Kamgar Bhavan, Khutwad Nagar, Kamatwade, Nashik | Residential Flat no-9, Shree Krishna Apartment, Plot No-109, S. no.-3, Behind Kamgar Bhavan, Khutwad Nagar, Kamatwade, Nashik | Rs. 1,85,012.12/- as on 28.09.2021 plus futher interest, expenses and other charges etc. |
| 3. | Shri Yunus Sahebkhan Pathan Add- Flat no-1, Sahil Residency, Plot no-3, S. no-496/2/3, pakhal road, Wadala Shiwar, Nashik | Smt. Irfana Yunus Pathan Add.- Flat no-1, Sahil Residency, Plot no-3, S. no-496/2/3, pakhal road, Wadala Shiwar, Nashik | | Shri Anis Gulamrasul Dalal Add.- Block no-1, Shelter Park, Near Aman Society, Pakhal Road, Behind Nagji Hospital, Nashik. | Residential Flat no-1, Sahil Residency, Plot no-3, S. no-496/2/3, pakhal road, Wadala Shiwar, Nashik | Rs. 1,54,839.46/-/- as on 23.3.2022 plus further interest, expenses and other charges etc. |
| 4. | Shri Ramdas Maruti Shinde Add.-Flat no-4, Renuka Vihar Apartment, G.no.-223/A/1, Plot no-48, Ambad khurd Shiwar, Nashik. | Smt. Pritam Ramdas Shinde Add.-Flat no-4, Renuka Vihar Apartment, G.no.-223/A/1, Plot no-48, Ambad khurd Shiwar, Nashik. | | Shri Satish Bhagwat Pawar Add.-Wing no. B-4, Shivtaga Co-op Housing Society, Front of CITU Bhavan, Khutvad Nagar, Nashik. | Residential Flat no-4, Renuka Vihar Apartment, G.no.-223/A/1, Plot no-48, Ambad khurd Shiwar, Nashik. | Rs. 4,31,609.76/- as on 23.03.2022 plus further interest, expenses and other charges etc. |
| 5. | Shri Jayant Prabhakar chavan Add.- Row House No-2, Sarvesh Sankul, Behind Parth Hotel, Shramik nagar, Satpur, Nashik | Smt. Vinaya Jayant Chavan Add.- Row House No-2, Sarvesh Sankul, Behind Parth Hotel, Shramik nagar, Satpur, Nashik | | Shri Ashk Bhaskar Ushir Add.-Room no-C-6, Sham Sundar Row Houses, Vitthal Nagar, Kamatvade Shiwar, Ambad, Nashik | Property- Row House No-2, Sarvesh Sankul, Behind Parth Hotel, Shramik nagar, Satpur, Nashik | Rs. 1,42,038/- as on 23.03.2021 plus further interest, expenses and other charges etc. |
| 6. | M/s. Vaishnavi Tea House and Cold Drinks (Prop:- Shri Ganesh Devidas Dhole) Add.- Shop no-9, Bhaji Market, New Shopping Market, Tal.-Shirpur, Dist-Dhule-425405 | | Smt. Ranjana Deva Bhoi Add.- Bhoi Galli, Khalcha Gaon, Near Balaji Mandir, Tal-Shirpur, Dist-Dhule-425405 | Smt. Bansilal Sitaram Mahale Add.-Taran, Near Jain Mandir, Pardhipura, Tal-Shirpur, Dist-Dhule-425405 | Property-Shop no-9, Bhaji Market, New Shopping Market, Tal-Shirpur, Dist.-Dhule-425405 | Rs. 5,01,645.68/- as on 23.03.2021 plus further interest, expenses and other charges etc. |
| 7. | M/s. Hotel Kedrai (Prop.-Shri Pawan Bhausaheb Tade) Add.- At Chandori, Tal.-Niphad, Nashik & At Chandori, Aurangabad Road, Shimpi Takli Fata, Talegaon, Nashik | | | Shri Digambar Barku Bhusare Add.-Flat no-3, Dhurpad Society, College Road, Near Ganpati Mandir, Nashik & Add.- At Chandori, Tal.-Nimphad, Nashik. / Shri Rajaram Davram Namatale Add.- At Post Chitegaon, Tal- Niphad, Nashik. / Smt. Manisha Bhausaheb Tade Add.-At chandori, Aurangabad Road, Shimpi Takli Fata, Talegaon, Nashik | Property : At Chandori, Tal.-Niphad, Nashik & At Chandori, Aurangabad Road, Shimpi Takli Fata, Talegaon, Nashik | Rs. 23,15,098.51/- as on 08.07.2021 plus further interest, expense and other charges etc. |
| 8. | M/s. S.K. Industries (Prop.:- Shri Sandip Vishnu Khaire Add.-Plot no.-186, Near Anusaya Wear House, Jaulke MIDC, Tal Dindori, Nashik. & Add.- 164/B, Sambhaji Chowk, Near Kalika Mandir Ozar Tal-Niphad, Nashik. | | Shri Dayaram Motiram Shewale Add.-Behind Gajanan Mandir Vrundavan Nagar Mhasrul, Flat no.-02, Shivtirth B Soc. , Suryavanshi Road, Nashik. | Shri Shashikant Gopichand Ahire, Add.- Salini Baba Stop Javal, 10 Abhijit Colonly, Omnagar, Jailroad, Nashik Road, Nashik-422101 | Property:- Plot no—186, Near Anusaya Wear House, Jaulke MIDC, Tal-Dindori, Nashik. | Rs 24,83,991.51/- as on 23.03.2022 plus further interest, expenses and other charges etc. |
| 9. | Shri Ganesh Prakash Jagtap Add.:- Flat no-9, second floor, Sanjivani Apartment, Plot no.-124, S.no.-901, Behind Bhagwati Gas Agency, Chetna Nagar, Near Datta Mandir, Nashik. | Smt. Archana Ganesh Jagtap Add.-Flat no-9, 2nd floor, sanjivani Apartment, Plot no-124, S.no.-901, Behind Bhagwati Gas Agency, chetna Nagar, near Datta Mandir, Nashik | Smt. Anjana Prakash jagtap Add.:- Flat no-9, second floor, Sanjivani Apartment, Plot no.-124, S.no.-901, Behind Bhagwati Gas Agency, Chetna Nagar, Near Datta Mandir, Nashik. | | Residential Flat no-9, second floor, Sanjivani Apartment, Plot no.-124, S.no.-901, Behind Bhagwati Gas Agency, Chetna Nagar, Near Datta Mandir, Nashik. | Rs. 3,39,974/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 10. | Shri Chandrashekhar Baburao Sawant Add.-Flat no-4, 2nd Floor, Avinash Residency, Plot no-44, Final Plot no-485 A, S. no.-731/2/44, Krushi Nagar, Near Cycle Circle, College Road, Nashik & Add.-Flat no-14, Arunodaya Apartment, Plot no-99/100, Samarth Nagar, Above Union Bank ATM, Nashik-422005. | | | | Residential Flat no.-4, 2nd Floor, Avinash Residency, Plot no-44, Final Plot No. 485 A, S.no.-731/2/44, Krushi Nagar, Near Cycle circle, College Road, Nashik. | Rs. 17,60,159/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 11. | Shri Devendra Gokul Bhamare Add.-Row House no. 30, Muktai Co-operative Housing Society Ltd., Plot no.-1 to 64 & 96 to 99, S.no.-14/1/B, City S. no.-3514, Near Pawan Nagar Water Tank, Ambad Link Road, Kamathvade Shiwar, Nashik. | Shri Gokul Hraman Bhamre Add.- Row House no. 30, Muktai Co-operative Housing Society Ltd., Plot no.-1 to 64 & 96 to 99, S.no.-14/1/B, City S. no.-3514, Near Pawan Nagar Water Tank, Ambad Link Road, Kamathvade Shiwar, Nashik. | | | Row House no. 30, Muktai Co-operative Housing Society Ltd., Plot no.-1 to 64 & 96 to 99, S.no.-14/1/B, City S. no.-3514, Near Pawan Nagar Water Tank, Ambad Link Road, Kamathvade Shiwar, Nashik. | Rs. 7,94,422.22/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 12. | Shri Manohar Mahipat Shejwal Add.-Unit No.-2, Ground Floor, 3-A Society, Plot no—24, Old S. No.-654, G. no.-2406/1+2407/1, Opp. Hotel Priya Garden, At post Ozar, Ozar shiwar, Niphard, Nashik. | | | | Property:- Unit No.-2, Ground Floor, 3-A Society, Plot no—24, Old S. No.-654, G. no.-2406/1+2407/1, Opp. Hotel Priya Garden, At post Ozar, Ozar shiwar, Niphard, Nashik. | Rs. 25,37,868/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 13. | Shri Rajendra Omkar Shilawat Add.-Row House No.-20, Manali Park, Adke Nagar, Jaibhawani Road, Bhalerao Mala, Nashik. | Smt. Bharati Rajendra Shilawat Add.- Row House No.-20, Manali Park, Adke Nagar, Jaibhawani Road, Bhalerao Mala, Nashik. | | | Property:- Row House No.-20, Manali Park, Adke Nagar, Jaibhawani Road, Bhalerao Mala, Nashik. | Rs. 2,30,202/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 14. | Shri Pandurang Waman Bagul Add.-Row House No.-13, Ground Plus First Floor, Siddhi Vinayak Row Houses, Plot No.52 to 55, s. no. 265/1/B, Prabhat Nagar, Next to Bankar Point, Dindori Road, Mhasrul Shiwar, Nashik. | Smt. Vaishali Pandurang Bagul Add.-Row House No.-13, Ground Plus First Floor, Siddhi Vinayak Row Houses, Plot No.52 to 55, s. no. 265/1/B, Prabhat Nagar, Next to Bankar Point, Dindori Road, Mhasrul Shiwar, Nashik. | | | Property:- Row House No.-13, Ground Plus First Floor, Siddhi Vinayak Row Houses, Plot No.52 to 55, s. no. 265/1/B, Prabhat Nagar, Next to Bankar Point, Dindori Road, Mhasrul Shiwar, Nashik. | Rs.9,39,957.22/- as on 07.02.2022 plus further interest, expenses and other charges etc. |
| 15. | Shri Chandrakant Appasaheb Falake Add.-Plot no.-10, S.No.- 910/2/2, Behind Hotel West End, Beside Police Quarter, Mumbai Agra Road, Beside Ashish Row Bungalow, Nashik. | Smt. Namrata Chandrakant Falake Add.- Plot no.-10, S.No.- 910/2/2, Behind Hotel West End, Beside Police Quarter, Mumbai Agra Road, Beside Ashish Row Bungalow, Nashik. | | | Residential Plot no.-10, S.No.- 910/2/2, Behind Hotel West End, Beside Police Quarter, Mumbai Agra Road, Beside Ashish Row Bungalow, Nashik. | Rs. 16,15,326.25/- as on 08.02.2022 plus further interest, expenses and other charges etc. |
| 16. | Shri Sanjay Devram Raut Add.-Flat no-10, Om Sai Nagar, Phase-2, opposite Udyog Bhavan, S. no.-932/2+3/2C/2, P. no.-10/11, Sinnar, Nashik. | Smt. Maltibai Sanjay Raut Add.-Flat no-10, Om Sai Nagar, Phase-2, opposite Udyog Bhavan, S. no.-932/2+3/2C/2, P. no.-10/11, Sinnar, Nashik. | | | Residential Flat no-10, Om Sai Nagar, Phase-2, opposite Udyog Bhavan, S. no.-932/2+3/2C/2, P. no.-10/11, Sinnar, Nashik | Rs. 1,35,579.25/- as on 08.02.2022 plus further interest, expenses and other charges etc. |
| 17. | Shri Gaurao Satish Kshatriya Add.-Flat no-13, 3rd Floor, Mahalaxmi Avenue Apartment, Plot No.-23, G. No.-2380, Behind Sai mandir, Behind Nakshatra Lawns, Mauje Ozar Shiwar, Tal-Niphad, Dist-Nashik. | Shri Satish Vasant Kshatriya Add.-Flat no-13, 3rd Floor, Mahalaxmi Avenue Apartment, Plot No.-23, G. No.-2380, Behind Sai mandir, Behind Nakshatra Lawns, Mauje Ozar Shiwar, Tal-Niphad, Dist-Nashik. | | | Residential Flat no-13, 3rd Floor, Mahalaxmi Avenue Apartment, Plot No.-23, G. No.-2380, Behind Sai mandir, Behind Nakshatra Lawns, Mauje Ozar Shiwar, Tal-Niphad, Dist-Nashik. | Rs. 7,98,039/- as on 08.02.2022 plus further interest, expenses and other charges etc. |

Date : 27.07.2022
Place : Nashik

Sd/-
Authorized Signatory
IDBI Bank

## GREATER VISAKHAPATNAM MUNICIPAL CORPORATION

Tender Notice No.04/2022-23/SE(P-III)/EE(PD-IV)/DB/Dt:27-07-2022
Tender Notice No.02/2022-23/SE(P-III)/EE(PD-IV)/DB/Dt:27-07-2022 (Item No.3) (3rd call)

1.Number of Works : 04 (Four)
2.Value of works (ECV) : Rs.352.57 Lakhs
3.Down loading Starting Date : 27-07-2022 @ 6.00 PM
4.Down loading End Date : 11-08-2022 @ 3.00 PM
5.Last date for Submission of bid : 11-08-2022 @ 5.00 PM
Note: Further details at http://www.apeprocurement.gov.in

O/o the Executive Engineer (PD-IV) Division
Sd/-xxxxxx
Superintending Engineer,GVMC

## Canara Bank

Cash Management Section, CMS Wing, Head Office (Annexe) Manipal - 576104 Phone: 0820 - 2572388

**NOTICE INVITING TENDER FOR**

**"Zone wise Selection of Vendors (East, West, North & South Zone) For Movement of Cash Among The Bank's Currency Chests", Branches Under Rate Contract**

For details, visit Bank's website www.canarabank.com & CPP Portal http://eprocure.gov.in. Last date for submission of tender is 29/08/2022 upto 12.00 pm. Further communications, corrigendum and amendments if any, will be hosted in Bank's website only.

GENERAL MANAGER

## Security Printing and Minting Corporation of India Limited

Miniratna Category-1, CPSE (Wholly Owned by Government of India)
Regd. Office: 16th Floor, Jawahar Vyapar Bhawan, Janpath, New Delhi - 110001
CIN No: U22213DL2006GOI144763

### Notice Inviting Expression of Interest (EOI)

**EOI Reference No.- SPMCIL/EOI/Domestic distributor/2022-23**

SPMCIL invites Expression of Interest from competent and resourceful individuals/ firms (Proprietary Concern/Partnership Firm/Private Limited Company/Limited Liability Partnership Firm/MNC/Public Limited Company registered or incorporated in India) for **empanelment as domestic distributors for Commemorative coins and Souvenir Coins.**

All the details regarding empanelment are available at our website **https://www.spmcil.com** under Latest tenders. In future corrigendum/ extension etc. if any, shall be published only on website at **https://www.spmcil.com**.

**Due date : Till 31.03.2023**

Sd/-
**Manager (Marketing)**
**SPMCIL, New Delhi**

## IDBI BANK

**IDBI Bank** - D. N. Road Branch, Dwarka Circal, Nashik

**Notice for sale of Assets of M/s Yogeshwar Rice Mill.**

Name of the Bank- **IDBI BANK LTD**
Branch Name - Sathye Bagh, C S No.625
M H No.430/C/1, Mahatma Gandhi Road, P B No.46
Nashik - Pin :422001, Maharashtra

To,
1. **MR. AVINASH KISHOR BORA**
2. **MR. KISHOR BABULAL BORA**

In terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rules 6, 7, 8, & 9 of the Securities Interest (Enforcement) Rules 2002, pursuant to the possession taken of the property on 06.12.2018 as described below of **Mr. AVINASH KISHOR BORA & Mr. KISHOR BABULAL BORA** by the undersigned as the Authorised Officer under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 for recovery of the secured debts of **Rs. 14,52,036/- (Rupees Fourteen Lakh Fifty Two Thousand & thirty Six Only)** as on **10.08.2017** plus further interest, expenses and other charges etc thereon. IDBI Bank is to initiate the sale proceedings by publishing sale notice. You are put on notice for 30 days on the expiry of which in case of non-payment of entire dues.

IDBI BANK will finalise the sale to the prospective buyer as per terms of the publication and provisions of the SARFAESI Act 2002. We further wish to inform you that if you have an interested buyer for the property your buyer is entitled to put the bid for purchase of the property as per terms of sale.

**Description of the property being sold**

1. All that piece & parcel of immovable Residential property having of Flat No. 3, 2nd Floor, Sai Ganesh, Plot No. 4 S. No. 79/1+2/3, Behind Metkar Hospital, Swami Nagar Opp. Swami Niwas Bldg, Makhamalabad Road, Makhmalabad Shiwar, Nashik- 422003, MH, owned by Mortgagor & Borrower Mr. AVINASH KISHOR BORA & Mr. KISHOR BABULAL BORA

Place : Nashik
Date : 28.07.2022

Sd/-
Authorised officer
**IDBI BANK LTD.**

## NKGSB Bank

*NKGSB Co-op. Bank Ltd.*

**Recovery Dept:** Ground Floor, Bimal Apartment, Hindu Friends Society Road, Jogeshwari (E), Mumbai – 400060 Tel: 022-28349616 / 28376816/ 28263603, Email:recovery@nkgsb-bank.com
**Zone - 5:** 1st Floor, 1155 Shree Shahu Bhavan, B Ward, Mangalwar, Peth Kolhapur – 416012. Tel: 0231 – 2646145 | 2646358, Email:zone5@nkgsb-bank.com

APPENDIX IV (RULE 8 (1))

### POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

**WHEREAS,**
The undersigned being the Authorised Officer of NKGSB Co-op. Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices on below given dates, calling upon the following borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described here in below in exercise of the powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said Rules on 25/07/2022 u/sec. 14 of the SARFAESI Act. The borrowers in particular and public in general are hereby cautioned not to deal with the below mentioned properties and any dealing with the said properties will be subject to the charge of the NKGSB Co-op. Bank Ltd. for the below mentioned amounts and interest thereon plus incidental charges from 29/06/2022 (27 - VRHLN -103 & 27 – MORTGAGE -266). The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

| Name of Borrower/Mortgagor/ Guarantor | Demand Notice Date | Amt o/s as on 28.06.2022 (Rs. In Lakhs) |
|---|---|---|
| **1. Mr. Yashwant Daji Shinde 2. Mr.Gajanan Yashwant Shinde 3. Mr. Sandeep Yashwant Shinde 4. Mrs. Swapnali Gajanan Shinde 5. Mr. Akshay Ramesh Gurav 6. Mr. Vishnu Balu Shende** | **22/04/2022** | **Rs.75.46** with further interest and charges, as applicable |

**DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY :- PROPERTY NO.01:** All that piece and parcel of Residential building/bungalow alongwith ground plus first floor, admeasuring area 100.00 Sq. Mtrs., situated at Gat No- 745, Plot No- 23, Ward No. 22/256, Ganesh Nagar, Gali No- 4, opp. Bajprabhu Patha Sanstha Ganesh Nagar At. Ichalkaranji Kolhapur within the limits of Sub-Registrar Ichalkaranji and within the limits of the Ichalkaranji Municipal Corporation, in the name of Mr.Yashwant Daji Shinde.

| Name of Borrower/Mortgagor/ Guarantor | Demand Notice Date | Amt o/s as on 28.06.2022 (Rs. In Lakhs) |
|---|---|---|
| **1. Mr.Gajanan Yashwant Shinde 2. Mrs. Swapnali Gajanan Shinde 3. Mr. Sandeep Yashwant Shinde 4. Mr. Akshay Ramesh Gurav 5. Mr. Vishnu Balu Shende** | **21/04/2022** | **Rs.53.18** with further interest and charges, as applicable |

**DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY :- PROPERTY NO. 01:** All that piece and parcel of Residential building/bungalow alongwith ground plus first floor, admeasuring area 100.00 Sq. Mtrs., situated at Gat No- 745, Plot No- 23, Ward No. 22/256, Ganesh Nagar, Gali No- 4, opp. Bajprabhu Patha Sanstha Ganesh Nagar At. Ichalkaranji Kolhapur within the limits of Sub-Registrar Ichalkaranji and within the municipal limits of the Ichalkaranji Corporation in the name of Mr.Yashwant Daji Shinde.

**PROPERTY NO. 02:** All that piece and parcel of Gat No – 369 area H 0.39.00 R, N.A. Plot No - 7, area H0.03.37 R (327.27 Sq Mts..) Near Hotel Nil Tara at Korochi Tal. Hatkanangale, Dist.: Kolhapur Plot & Construction thereon, Area of Plot – 327.27 Sq.Mtrs., within the limits of Sub-Registrar Ichalkaranji and within the limits of Ichalkaranji Municipal Corporation, in the name of Mrs. Swapanali Gajanan Shinde & Mr.Sandeep Yashwant Shinde

Place: Kolhapur
Date: 29/07/2022

Sd/-
AUTHORISED OFFICER
NKGSB Co-op. Bank Ltd.

Ow. No. MDRT-2/366/2022
Date : 26/07/2022

FORM NO.
[See Regulation 33(2)]
By Regd A/D, Dasti failing which by Publication

### OFFICE OF THE RECOVERY OFFICER
### DEBTS RECOVERY TRIBUNAL NO.2 MUMBAI

3rd floor, Colaba, Telephone Bhavan, Colaba Market, Mumbai-400 005

**NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.**

EXHIBI NO: 37
NEXT DATE: 18.08.2022

RC/103/2018
26-07-2022

**Bank of Baroda**
**Versus**
**M/s Krishna Books & Stationery Mfg Pvt Ltd & Ors**

To,
CD – 1 : **M/s. Krishna Books and Stationery Mfg Pvt Ltd.**, carrying business at. Shop Nos 1 to 5, Deoka Market, Pandariba, Aurangabad 431 001.
CD – 2: **Mr Ajay Nand Kumar Choudhary**, Director of M/s. Krishna Books and Stationery Mfg Pvt Ltd, residing at Flat No 24/25, V K Market, Pandariba, Aurangabad 431 001.
CD – 3: **Mrs Sonal J Choudhary**, Director of M/s. Krishna Books and Stationery Mfg Pvt Ltd, residing at Flat No 24/25, V K Market, Pandariba, Aurangabad 431 001.
CD – 4: **Mr Nand Kumar Venkatdas Choudhary**, residing at Flat No. 24/25, V K Market, Pandariba, Aurangabad 431 001.
CD – 5: **Mr Rajendramohan Lalitmohan Vakil**, residing at Plot No.1, Rane Raja Rokadiya Hanuman Colony, Aurangabad 431 001.

Whereas you M/s. Krishna Books and Stationery Mfg Pvt Ltd & Ors was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL NO.2, MUMBAI who had issued the Recovery Certificate dated 15/10/2018 in TOA/1677/2016 to pay to the Applicant Bank(s)/ Financial Institution(s), the sum of **Rs. 87,26,756.01 (Rupees Eighty Seven Lakhs Twenty Six Thousand Seven Hundred Fifty Six and paise one only)** along with pendentelite and future interest @ 14.50% p.a.w.e.f. 08.01.2010 till realization, and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable property.

2. You are hereby informed that the 18/08/2022 at 12.05 p.m. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

**Specification of property**

1. Shop Nos 1,2,3,4 and 5 located on ground floor, admeasuring 1340 sq ft and godown no. 5 located on lower ground floor admeasuring 290 sqft at Deoka Market, Pandariba, Aurangabad, bearing C.T.S No. 6252, Sheet No 44, which property is non agricultural and is a commercial area.
2. Shop Nos 1,2, 8 and 9 located on ground floor, admeasuring 1595 sqft at V.K. Market, Pandariba, Aurangabad, bearing C.T.S No. 6253, Sheet No.44

Given under my hand and the seal of the Tribunal, on this date: **20/07/2022**

SEAL

Sd/-
Sunil K Meshram
Recovery Officer
DRT 2, Mumbai

To:
1. Electricity Department
2. MIDC/Talathi/CIDCO/BMC-Local Authorities
3. Income Tax, GST etc.

## PUBLIC NOTICE

It is informed to the Public at large that, the property mentioned in Schedule below is presently owned by **Mr. Sanjeev Bhaskar Latakar** who has acquired the right in the said property vide Registered Deed of Apartment vide sr. no.4102 dated 05.11.1993 between Mr. Prabhaji Sambhaji Salankar and others as Vendor and Mr. Mangalrao Dattatray Jadhav as Purchaser. And Registered Sale Deed vide sr. no.445 dated 31.01.1996 between Mr. Mangalrao Dattatray Jadhav and others as Vendors and Mr. Sanjeev Bhaskar Latakar as Purchaser. **The original title deed of Mr. Sanjeev Bhaskar Latakar viz. 1. Registered Deed of Apartment vide sr. no.4102 dated 05.11.1993, 2. Registered Sale Deed vide sr. no.445 dated 31.01.1996 in respect of said property has been lost in transit.**

**Present owner viz. Mr. Sanjeev Bhaskar Latakar** said Property will be sold to **Mr. Shital Mahadev Wali** and **Mr. Shital Mahadev Wali wishes to create charge on the said property for availing loan from State Bank of India.** If anyone finds it, please hand over to us on our following address. If anybody having any right, claim in respect of the above mentioned property by way of Agreement, Exchange, gift, mortgage, charge, inheritance, possession, lien, lease, maintenance or otherwise, they are requested to inform the same in writing along with supportive documents to the undersigned at the Office address within **07 (Seven) days** from the date of this Notice, failing which, the claim or claims, if any of such person or persons will be considered to have been waived and/or abandoned and my Client **State Bank of India will create charge on the said property by giving the loan to Mr. Shital Mahadev Wali.** Thereafter no any right or claim of anybody shall be considered and the same shall not be binding on my client, hence this Public Notice Date: 28.07.2022.

SHCEDULE

All the piece and parcel of Flat No. B – 3 area adm. 54.93 sq. mtrs. (as per Deed of Declaration 52.6 sq. mtrs.) situated on Second Floor of "Suyog Bhuvan" built on **C.S. No.252/K/1A/1 and 252/K/1A/3** area adm. 141.8 sq. mtrs. **E Ward Kolhapur** and bounded by; Towards East : Rear Margin, Towards West: D.T.S., Towards South : B -4, Towards North : Side Margin.

**ADV. ROHIT SHAM KULKARNI**
2/2, 2/3, Atharva Sankul, 317, New Shahupuri, E ward Kolhapur. 8793187931

## MAHARASHTRA JEEVAN PRADHIKARAN DIVISION, AHMEDNAGAR

**Phone No. 0241-2430992,**
**email id -ee.ahmednagar2017@gmail.com**

**E- TENDER NOTICE NO. 3 FOR 2022-2023 (Third Call)**

Maharashtra Jeevan Pradhikaran Division, Ahmednagar invites e-Tender for the work Amarapur - Mali Babhulgaon & other 49 villages R.R. Water Supply Scheme, Tal. Shevgaon, Dist. Ahmednagarunder Jal Jeevan Mission from the Contractor who has empanelled with State Water and Sanitary Mission, Maharashtra in Category A valued at Rs. 107,99,83,529/-. The e-tender details are available on www.mahatenders.gov.in from dated 29/07/2022

All relevant dates will be as per the tender published in web portal www.mahatenders.gov.in

Sd/-
**Executive Engineer,**
**Maharashtra Jeevan Pradhikaran Division,**
**DGIPR/2022-2023/2192** **Ahmednagar**

## TELANGANA FIBER GRID CORPORATION LTD.

ITE&C Department, Govt of Telangana
Landline: 040-48590751, Mobile: 8977905736 Email: tfiber@telangana.gov.in

**No. T-Fiber/RFI/01/2022-23** **Notice Inviting Responses to RFI** **Dated: July 29th, 2022**

Telangana Fiber Grid Corporation Limited invites responses to Request for Information (RFI) from licensed Service providers/Business partners for Delivering Broadband Services in the State of Telangana.

**Description:** Selection of Business Partners for delivering Broadband Services in the State of Telangana; **Expected Respondents (Categories): 1.** Telecom Service Providers (TSP) and Internet Service Providers (ISPs), **2.** Multi-System Operators (MSOs), **3.** Business and Operations Management Partners, **4.** Over-the-Top Service Providers (OTT) – Entertainment and Over-the-Top Service Providers (OTT) Enterprise, **5.** Data Center Service Providers, Cloud Service Providers, Content Delivery Network [illegible] Government Departments, Development Banks).

**Date of RFI release:** July 29th, 2022. **Last Date for RFI response submission:** August 19, 2022

**Detailed RFI is made available at www.tfiber.telangana.gov.in from 29th July 2022, any further notices including amendments to the RFI will be uploaded on this website only.**

The response needs to be submitted on the website in the section provided to upload. A hard copy can also be submitted to The Managing Director, Telangana Fiber Grid Corporation Limited, 7th Floor, Splendid Towers, S.P. Road, Indian Airlines Colony, Begumpet, OPP. Begumpet Police Station, Secunderabad, Telangana, India – 500016.

DIPR R.O.No. 477-PP/CL-Agency/ADVT/1/2022-23, Dt: 28-07-22

**Sd/- Managing Director, T-Fiber, Hyd.**

## FORM B
## PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATIBHA SKYSCRAPERS PRIVATE LIMITED**

| S.No. | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of corporate debtor | Pratibha Skyscrapers Private Limited |
| 2. | Date of incorporation of corporate debtor | 29th November, 2010 |
| 3. | Authority under which corporate debtor is incorporated /registered | Registrar of Companies- Pune, Maharashtra |
| 4. | Corporate Identity No. / Limited Liability identification No. of corporate debtor | U45200PN2010PTC137867 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Pl No. 49-50, Ramnagar Tal Karveer, Kolhapur – 416005 |
| 6. | Date of closure of Insolvency Resolution Process | 17th July, 2020 |
| 7. | Liquidation commencement date of corporate debtor | 13th July, 2022* |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Ms. Jovita Reema Mathias Reg. No. IBBI/IPA-002/IP-N00337/2017-2018/10941 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | **Address:** 306, A Wing, Rustamjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069 Email: ip.reemajm@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | **Address:** 306, A Wing, Rustamjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai City, Maharashtra, 400069 Email: ip.reemajm@gmail.com cirp.pratibhaspl@gmail.com |
| 11. | Last date for submission of claims | 25th August, 2022* |

*Note: The commencement of liquidation process was pronounced vide Order dated 13th July, 2022; however, the same was uploaded on the NCLT website and communicated to the Liquidator on 26th July, 2022.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Pratibha Skyscrapers Private Limited on **13th July, 2022.**

The stakeholders of Pratibha Skyscrapers Private Limited are hereby called upon to submit their claims with proof on or before 25th August, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Jovita Reema Mathias
Liquidator for Pratibha Skyscrapers Private Limited
Reg No.: IBBI/IPA-002/IP-N00337/2017-2018/10941
Date: 29th July, 2022
Place: Mumbai

## संक्षिप्त

मडगाव : झुआरी पुलावरून नदीत कोसळलेली अपघातग्रस्त गाडी.

### गोव्यात झुआरी नदीत कार कोसळून चौघा जणांना जलसमाधी

**मडगाव :** मडगाव येथे वाढदिवसाची पार्टी करून बुधवारी मध्यरात्री पणजीकडे जाणारी कार झुआरी पुलाला धडकून १४ मीटर खोल नदीत कोसळली. या अपघातात लोटली येथील चौघांना जलसमाधी मिळाली. मृतांमध्ये पती-पत्नीसह अन्य दोघांचा समावेश आहे. ऑलव्हीन आरावजो, हेन्री आरावजो (वय ४६), प्रिसिला डिक्रुज (वय ५३) आणि ऑस्टिन फर्नांडिस(वय ३८) अशी मृतांची नावे आहेत. हेन्री आणि प्रिसीला हे पती-पत्नी असून ऑलव्हीन हा हेन्री यांचा भाऊ आहे. शेजारी राहणाऱ्या ऑस्टिन याला घेऊन हे कुटुंब पार्टीसाठी गेले होते. ही घटना बुधवारी मध्यरात्री पावणा एक वाजता घडली. अग्निशमक दल आणि भारतीय नौसेनेकडून सुमारे १२ तास शोध कार्य सुरू होते. गुरुवारी दुपारी दोन वाजता अपघातग्रस्त कार बाहेर काढण्यात शोध पथकाला यश आले. चौघांचेही मृतदेह कारमध्ये अडकून पडले होते. कटरच्या सहाय्याने कारचा काही भाग कापून हे मृतदेह बाहेर काढण्यात आले.

### कोल्हापुरातील दोघांकडून नोकरीच्या आमिषाने मुलांची फसवणूक

**कणकवली :** प्रधानमंत्री कौशल्य विकास योजनेअंतर्गत आरोग्य विषयक योजना गावागावांत पोहोचविण्यासाठी डाटा ऑपरेटर व तालुका समन्वयकाची नोकरी देऊ, असे आमिष दाखवून त्याच्या प्रशिक्षणासाठी कोल्हापूर जिल्ह्यातील दोघांनी सिंधुदुर्गातील जवळपास ७५ युवक, युवतींकडून प्रत्येकी ५ हजार रुपये उकळले. हा सर्व प्रकार संशयास्पद असल्याची कुणकुण कणकवली नगराध्यक्ष समीर नलावडे यांना लागताच त्यांनी नगरवाचनालय हॉलमध्ये सुरू असलेल्या प्रशिक्षणस्थळी जात अधिकारी म्हणवणाऱ्या दोघांना शासनाचे लेखी आदेश आहेत का, अशी विचारणा केली असता त्यांचा बनाव असल्याचे प्रथमदर्शनी स्पष्ट झाले. याप्रकरणी पोलिसांनी सखोल चौकशी केली जाईल, असे सांगत त्या दोन कथित अधिकाऱ्यांना चौकशीसाठी पोलिस ठाण्यात नेले. यापूर्वी कोल्हापूर येथेही या मुलांना प्रशिक्षण देण्यात आले होते.

### सोलापुरातील व्यक्तीचा पुण्यात खून

**सोलापूर :** पुणे जिल्ह्यातील यवत येथे संत तुकाराम महाराज पालखी तळाच्या सभागृहात एका ४७ वर्षीय पुरुषाचा धारदार शस्त्राने भोसकून निर्घृण खून करण्यात आला आहे. संजय सखाराम बनकर (वय ४६, रा. मुरारजी पेठ, चिंचनगर, सोलापूर) असे त्यांचे नाव आहे. मृताची पत्नी मनीषा संजय बनकर (रा. खामगाव, तांबेवाडी, ता. दौंड) यांनी यवत पोलीस ठाण्यात फिर्याद दिली आहे. मात्र, खुनामागील नेमके कारण अद्याप समजू शकलेले नाही.

### प्रवीणकुमार हत्याप्रकरणी दोघांना अटक

**बंगळूर :** मंगळूरमधील भाजप युवा मोर्चाचे नेता प्रवीणकुमार नेट्टारू याच्या हत्याप्रकरणी दोघा संशयितांना केरळमध्ये अटक करण्यात आली आहे. एकूण २१ जणांना ताब्यात घेतले असून चौकशी केली जात आहे. मोहम्मद रफीक, झाकीर अशी अटक केलेल्या संशयितांची नावे आहेत. या दोघांसह ताब्यात घेतलेले २१ जण एसडीपीआय, पीएफआय संघटनेचे आहेत. या प्रकरणाचा तपास पोलीस अधिकारी अलोककुमार यांच्या नेतृत्वाखाली होत आहे.

### विनयभंगप्रकरणी शिक्षकाला ५ वर्षे शिक्षा

**सांगली :** क्लासमधील अल्पवयीन मुलीचा विनयभंग केल्याबद्दल सर्जेराव महादेव शिंदे (वय ५२, रा. भगत प्लॉट, लक्ष्मीनगर, जुना बुधगाव रोड, सांगली) या शिक्षकाला ५ वर्षे सक्तमजुरी व २५ हजार रुपये दंडाची शिक्षा जिल्हा व सह सत्र न्यायाधीश डी. एस. हातरोटे यांनी सुनावली. न्यायालयाने आरोपी शिंदे याला दुसऱ्या एका कलमाखाली दोषी धरून २ वर्षांची सक्तमजुरी व १० हजार रुपये दंड, दंड न भरल्यास ३ महिन्यांची जादा शिक्षा सुनावली.

### बहे येथे कृष्णा नदीत पडून विद्यार्थ्याचा मृत्यू

**इस्लामपूर :** मित्रांसोबत बहे (ता. वाळवा) येथील रामलिंग बेटावर फिरायला गेलेल्या ताकारी येथील विद्यार्थ्याचा कृष्णा नदीत पडून मृत्यू झाला. हा प्रकार बुधवारी घडला होता. गुरुवारी सायंकाळी तो उघडकीस आला. प्रसाद सुभाष करडे (वय १७) असे मृत विद्यार्थ्याचे नाव आहे. तो इयत्ता १२ वीत शिकत होता. रॉक बॉल खेळाचा तो राष्ट्रीय खेळाडू होता.

### बेकायदा होर्डिंग्जप्रकरणी हायकोर्टाने फटकारले

**मुंबई :** राजकीय नेते, मंत्री यांनी आपले फोटो, बॅनर, होर्डिंग्ज लावू नयेत, असे आपल्या कार्यकर्त्यांना सांगावे. तसे झाले, तरच बेकायदा होर्डिंग्ज रोखणे शक्य होणार आहे, असे मत उच्च न्यायालयाने गुरुवारी व्यक्त केले. राज्यभरात राजकीय पक्षांनी लावलेल्या बेकायदेशीर बॅनर, होर्डिंग्ज आणि पोस्टर्सच्या विरोधात पाच वर्षांपूर्वी जनहित याचिका दाखल झाली होती. जानेवारी २०१७ मध्ये त्यावर सुनावणी झाली होती. त्यानंतर न्यायमूर्ती अभय ओक आणि न्यायमूर्ती ए. ए. सय्यद यांच्या खंडपीठाने त्यावर निकाल दिला. बेकायदा होर्डिंग, बॅनरविरोधात कारवाई करावी, नागरिकांना तक्रार करता यावी यासाठी यंत्रणा निर्माण करावी, असा आदेश निकालात देण्यात आला होता. त्यांच्या या आदेशावर कोणतीच कार्यवाही झाली नाही. त्यामुळे उच्च न्यायालयाने स्वतःहून अवमान याचिका दाखल करून घेतली. या याचिकेवर मुख्य न्यायमूर्ती दीपांकर दत्ता आणि न्यायमूर्ती मकरंद कर्णिक यांच्या खंडपीठासमोर सुनावणी झाली.

# जातीय दंगली घडविल्यास बुलडोझर धोरण राबवू

## कर्नाटकचे मुख्यमंत्री बसवराज बोम्मई यांचा इशारा

**बंगळूर : पुढारी वृत्तसेवा**

राज्यातील जातीय सौहार्दता बिघडवण्याचा प्रयत्न करणाऱ्यांविरुद्ध कठोर कारवाई केली जाईल. प्रसंगी उत्तर प्रदेशमधील योगी आदित्यनाथ सरकारप्रमाणे बुलडोझर धोरण अवलंब करण्याचा इशारा मुख्यमंत्री बसवराज बोम्मई यांनी दिला.

आपल्या नेतृत्वाखालील भाजप सरकारला वर्ष पूर्ण झाल्यानिमित्त ते पत्रकार परिषदेत बोलत होते. सरकारच्या वर्षभरातील कामगिरीबाबत त्यांनी सविस्तर माहिती दिली. ते म्हणाले, जातीय भावना दुखवण्याचा प्रयत्न काही समाजकंटकांकडून होत आहे. आतापर्यंत केवळ मौखिक इशारा दिला आहे. यापुढे कठोर कारवाई हाच पर्याय असेल. जातीय दंगल भडकवण्याचा प्रयत्न करणाऱ्या काहीजणांविरुद्ध कारवाई केली आहे. आता आणखी कठोर पाऊल उचलण्याची वेळ दिल्यास उत्तर प्रदेशमधील सरकारप्रमाणे बुलडोझर धोरण अवलंबले जाईल.

राज्यात काही संघटनांकडून शांतता बिघवडण्याचा प्रयत्न केला जात आहे. हिजाबचे प्रकरण केवळ पाच विद्यार्थिनींपासून सुरू झाले होते. संपूर्ण राज्यात या प्रकरणी वाद उफाळला. अजानबाबत सर्वोच्च न्यायालयाने दिलेल्या आदेशाचे पालन सरकारने केले आहे. याप्रकरणीही वाद निर्माण करण्याचा प्रयत्न करण्यात आला. हा वादही समर्थपणे पेलला आहे. पीएफआय, एसडीपीआय संघटनांवर बंदी घालण्यासाठी लवकरच सरकारकडून निर्णय घेण्यात येईल. या संघटनांवर बंदीसाठी कायदेशीर सल्ला घेण्यात येणार आहे. त्यानंतर अंतिम निर्णय जाहीर केला जाणार असल्याची माहिती बोम्मई यांनी दिली.

मंगळूरमध्ये प्रवीणकुमार यांच्या हत्येप्रकरणी संशयितांना तातडीने अटक केली जाईल. सरकारने हे प्रकरण गांभीर्याने घेतले आहे. याआधी शिमोगा येथे हिंदुत्ववादी संघटनेच्या कार्यकर्त्याची हत्या झाली होती. या प्रकरणी संशयितांना अटक करण्यात आली आहे.

## बाळ अपहरण प्रकरण; परिचारिकेचे तीन विवाह

**तासगाव : पुढारी वृत्तसेवा**

येथील प्रसूती रुग्णालयातून केलेल्या बाळ अपहरणातील संशयित परिचारिका स्वाती माने हिचे पोलिस तपासात अनेक कारनामे समोर येत आहेत. तिने तीन विवाह केले असून तिन्हीही पतीकडून तिला अपत्य झाले आहे.

संशयित माने हिला घोटी (ता. माढा) येथील पहिल्या पतीपासून एक मुलगा आणि एक मुलगी अशी दोन अपत्य आहेत. त्यानंतर तिने विटा येथील मच्छिंद्र पवार यांच्याशी प्रपंच थाटला. त्याच्याशी तिने दहा वर्षे संसार केला. गेल्या वर्षी तिने येडेमच्छिंद्र येथील जितेंद्र थोरात याच्याशी लग्न केल्याचे तपासात समोर आले आहे.

बाळ अपहरणाची घटना घडल्याच्या दोन दिवस अगोदर तिने येथील स्वरस्वती आनंद या प्रसूती रुग्णालयात काम सुरू केले होते. तेथेच तिने बाळ अपहरणाचा कट रचला. रविवारी बाह्यरुग्ण विभाग बंद असतो. ही संधी साधून तिने बाळाचे अपहरण केले.

# सिंधुदुर्गचे सुपुत्र न्या. लळित बनणार देशाचे सरन्यायाधीश

## न्या. रमणा यांच्याकडून ऑगस्टमध्ये घेणार सूत्रे

**देवगड : सूरज कोयंडे**

देशाचे सरन्यायाधीश म्हणून न्या. उदय उमेश लळीत हे ऑगस्ट महिन्यात पदभार स्वीकारणार आहेत. न्या. लळीत हे देवगड तालुक्यातील गिर्ये गावचे सुपुत्र असून सरन्यायाधीश म्हणून नियुक्ती होणारे ते सिंधुदुर्ग जिल्ह्यातील पहिले सुपुत्र आहेत.

न्या. उदय लळित यांचे मूळ गाव विजयदुर्ग-गिर्ये आहे. सध्या त्यांचे कुटुंब रायगड जिल्ह्यातील आपटे (रोहा) येथे स्थायिक आहे. या गावात त्यांची कुलदेवता नृसिंहलक्ष्मी देवतेचे मंदिर असून, सुमारे १० लळित कुटुंबे या गावात वास्तव्यास आहेत.

न्या. लळित यांना वकिली व्यवसायाचा पिढीजात वारसा आहे. त्यांचे आजोबा स्व. ॲड. धोंडदेव बाळकृष्ण लळित हे पेशाने वकील होते व ते सोलापूर येथे स्थायिक झाले झाले होते. त्यांचे वडील ॲड. उमेश लळित हे मुंबई उच्च न्यायालयात ज्येष्ठ वकील होते. १९७४ ते ७६ या काळात त्यांच्या वडिलांनी मुंबई उच्च न्यायालयाचे न्यायाधीश म्हणून काम पाहिले होते. मुंबईतील ज्येष्ठ वकील कै. एम. ए. राणे यांच्याकडे काही वर्षे सहायक म्हणून काम केले. नंतर ते दिल्लीत गेले व तब्बल सहा वर्षे त्यांनी ज्येष्ठ विधिज्ञ सोली सोराबजी यांचे सहकारी म्हणून काम केले. अनेक वर्षे ते सर्वोच्च न्यायालयात स्वतंत्रपणे वकिली करत होते. २००४ मध्ये सर्वोच्च न्यायालयाने त्यांना ज्येष्ठ वकील म्हणून नामनिर्देशित केले. गेली सात वर्षे ते सर्वोच्च न्यायालयात पॅनेलवरील ज्येष्ठ वकील होते. आजवर त्यांनी देशभरातील सुमारे १४ राज्य शासनांच्या वतीने सर्वोच्च न्यायालयात प्रकरणे लढवली आहेत. देशाच्या इतिहासातील सर्वात मोठा २-जी स्पेक्ट्रम घोटाळ्याचा खटला त्यांनी चालवला. विद्यमान सरन्यायाधीश रमणा यांच्या सेवानिवृत्तीनंतर नवे सरन्यायाधीश म्हणून केंद्र शासनाने त्यांची निवड जाहीर केली आहे. येत्या ऑगस्ट महिन्यात ते देशाचे सरन्यायाधीश म्हणून सूत्रे स्वीकारणार आहेत.

## महाराष्ट्र 'व्याघ्र राजधानी' बनण्याच्या मार्गावर!

(पान १ वरून) व्याघ्रगणनेत बछड्यांची आता पूर्ण वाढ झालेली असणार आहे. त्यामुळे या बछड्यांची गणनासुद्धा प्रौढ वाघांमध्ये होणार आहे. वेगवेगळ्या कारणांनी बछड्यांचे जगण्याचे प्रमाण ३० ते ४० टक्के एवढेच असते. या हिशेबाने या २५० बछड्यांपैकी किमान ७५ ते १०० बछडे मागील चार वर्षांत जगले असतील, असे गृहीत धरले; तर राज्यातील वाघांची संख्या ३२५ ते ३५० च्या घरात जाण्याची शक्यता वर्तविण्यात येत आहे. सुदैवाने आणखी जादा पाच-पन्नास बछडे जगले असतील, तर राज्य व्याघ्रसंख्येच्या बाबतीत अव्वल ठरण्याची शक्यता आहे. मागील व्याघ्रगणनेवेळी देशात वाघांच्या संख्येच्या बाबतीत ३५३ वाघांसह कर्नाटक प्रथम क्रमांकावर आहे, तर २५० वाघांसह महाराष्ट्र आणि मध्य प्रदेश संयुक्तरीत्या दुसऱ्या स्थानावर होते. गेल्या काही वर्षांत वेगवेगळ्या कारणांनी मध्य प्रदेश आणि कर्नाटकातील वाघांचे महाराष्ट्रासह शेजारच्या अन्य राज्यांमध्ये मोठ्या प्रमाणात स्थलांतर होत आहे. राज्यातील राधानगरीच्या जंगलातही गेल्या काही वर्षांत कर्नाटकातून आणि ताडोबा, पेंच, नागझिरा अभयारण्यात मध्य प्रदेशातून येणाऱ्या वाघांचे प्रमाण वाढले आहे. यंदाच्या व्याघ्रगणनेत राज्य अव्वल ठरण्याची चिन्हे दिसू लागली आहेत. तसे झाले तर आज केवळ विदर्भाला असलेला 'व्याघ्र राजधानी'चा दर्जा संपूर्ण राज्याला लागू होण्याची आशा बाळगायला हरकत नाही. यंदा देशांतर्गत व्याघ्रगणना झालेली आहे; मात्र त्यामध्ये योग्य मूल्यांकन आणि अचूकतेचा अभाव आढळून आला. त्यामुळे यंदा व्याघ्र दिनादिवशी देशांतर्गत वाघांची संख्या जाहीर न करता काहीशा विलंबाने ती निश्चित केली जाणार असल्याचे वन विभागाच्या वतीने स्पष्ट करण्यात आले आहे.

**भारतातील राज्यनिहाय व्याघ्र प्रकल्प**

मेळघाट, ताडोबा, पेंच, सह्याद्री, नागझिरा आणि बोर (महाराष्ट्र), बांदीपूर, भद्रा, दांडेली, नगरहाळे आणि नीलगिरी (कर्नाटक), जीम कार्बेट (उत्तराखंड), कान्हा, बांधवगड, पेन्ना, सातपुडा, दुब्री आणि पेंच उत्तर (मध्य प्रदेश), मानस, नामरी आणि काझीरंगा (आसाम), पलामी (झारखंड), रणथंभोर, सारिका आणि मुंद्रा हिल्स (राजस्थान), सिमिलीपल आणि सतकोसिया (ओडिशा), सुंदरबन आणि बक्सा (पश्चिम बंगाल), पेरियार आणि परंबिकुलम (केरळ), इंद्रावती, उंडाती आणि अधानकमार (छत्तीसगड), नामदेफा आणि पक्के (अरुणाचल प्रदेश), दुधवा आणि पिलीभीत (उत्तर प्रदेश), कालाकद, अनमाललाई, मुदुमलाई आणि सथामंगलम (तामिळनाडू), वाल्मीकी (बिहार), दंपा (मिझोराम), कावल आणि अमृतगड (तेलंगणा), श्रीशैलम (आंध्र प्रदेश) आणि राजगोजी (उत्तरांचल) असे देशातील व्याघ्र प्रकल्प आहेत.

### सह्याद्री व्याघ्र प्रकल्पात अजूनही 'पाहुण्यां'चीच डरकाळी!

१) ज्या जंगलांमध्ये जैवविविधता भरपूर तिथे व्याघ्र संवर्धनाला अधिक वाव, हे पर्यावरणाचे समीकरण आहे. ही जैवविविधता विचारात घेऊनच २०१० साली सह्याद्री व्याघ्र प्रकल्प जाहीर करण्यात आला. मात्र, अजूनही या ठिकाणी वाघांचा कायमस्वरूपी अधिवास निर्माण झाल्याचे दिसत नाही. कधी तरी चार-दोन वर्षांनी येथील जंगलांमध्ये अधूनमधून वाघ दिसतात; पण ते असतात 'कर्नाटकी किंवा कोकणी पाहुणे'! चार-दोन महिने राहून ते आपल्या अधिवासात निघून गेले की, सह्याद्री व्याघ्र प्रकल्पात उरतात केवळ या पाहुण्या वाघांच्या आठवणी.

२) सांगली जिल्ह्यातील शिराळा तालुका, कोल्हापूर जिल्ह्यातील शाहूवाडी आणि राधानगरी तालुका, सातारा जिल्ह्यातील महाबळेश्वर, माढा, सातारा व पाटण तालुका आणि रत्नागिरी जिल्ह्यातील संगमेश्वर, चिपळूण व खेड तालुक्यांत सह्याद्री व्याघ्र प्रकल्पाचे क्षेत्र पसरलेले आहे. कोणे एकेकाळी सह्याद्रीच्या दऱ्याखोऱ्यांत आणि घनदाट जंगलांमध्ये शेकडो वाघांचे अस्तित्व होते; मात्र मैदानी प्रदेश आणि गवताळ कुरणे ही शिकार साधण्याची मुख्य ठिकाणेच नष्ट झाल्याने वाघांचे मुख्य खाद्य असलेले प्राणी कमी होत गेले. पाठोपाठ वाघही दिसेनासे झाले.

३) राधानगरीच्या जंगलांमध्ये दोन-तीन वाघ आढळल्याचा दावा करण्यात आला होता. मात्र, हे वाघ इथले स्थायी स्वरूपाचे नव्हते, तर काही कारणांनी कर्नाटकातील जंगलांमधून स्थलांतर करून आले होते. नंतर काही दिवसांतच हे वाघ जसे अचानक दिसले होते तसेच अचानक गायबही झाले. प्रामुख्याने कर्नाटकातील दांडेलीच्या जंगलातून अधूनमधून एक-दोन वाघ इकडे फेरफटका मारतात आणि सह्याद्रीच्या जंगलात वाघांचे अस्तित्व असल्याची हाकाटी सुरू होते. त्यामुळे इथे वाघांचा कायमस्वरूपी अधिवास निर्माण करण्यासाठी खास प्रयत्न करण्याची गरज आहे.

## राजस्थानात हवाई दलाचे विमान कोसळले; दोन वैमानिकांचा मृत्यू

(पान १ वरून) आणि जमिनीवर पायलटचे मृतदेहही दिसत आहेत. बैतू पोलिस ठाण्याच्या हद्दीतील भीमडा येथे जोरदार स्फोट होऊन विमान कोसळले. स्फोटाचा आवाज ऐकून स्थानिक घटनास्थळी दाखल झाले. यानंतर त्यांनी पोलिस व प्रशासनाला याबाबत माहिती दिली. विमानाचा ढिगारा अर्धा किलोमीटर परिघात पसरला आहे.


नववे पुण्यस्मरण

कै. निखील दिलीप लोकाक्षी

नववे स्मृतिदिनी भावपूर्ण श्रद्धांजली.

लोकाक्षी परिवार

भावपूर्ण श्रद्धांजली

कै. सौ. शैलजा विशाल मुगडे

कै. सौ. शैलजा विशाल मुगडे यांचे बुधवार, दि. २७.०७.२०२२ रोजी दुःखद निधन झाले.

सहवास जरी सुटला, स्मृती सुगंध देत राहील, आयुष्याच्या प्रत्येक वळणावर आठवण तुझी येत राहील. ईश्वर तुझ्या आत्म्यास चिरशांती देवो हीच ईश्वर चरणी प्रार्थना.

शोकाकुल : मुगडे परिवार, फुलेवाडी, कोल्हापूर व आप्तेष्ट

रक्षाविसर्जन : आज शुक्रवार, दि. २९ जुलै २०२२ रोजी पंचगंगा स्मशानभूमी येथे.

स्मृतीचा हा गहिवर दाटून येतो नित्य मनी

भावपूर्ण श्रद्धांजली

कै. सौ. सुनिता बळवंत पाटील (मरळीकर)

श्री. बळवंत आकाराम पाटील (मरळीकर)
श्री. रोहन ब. पाटील
सौ. प्रियांका रो. पाटील
कु. रोहित ब. पाटील

समस्त – पाटील, मगदूम, बाचोळकर, जामदार परिवार

उत्तरकार्य – शुक्रवार दि. २९ जुलै २०२२ रोजी सानेगुरूजी वसाहत, कोल्हापूर येथे राहते घरी

प्रथम (तिथीनुसार) पुण्यस्मरण

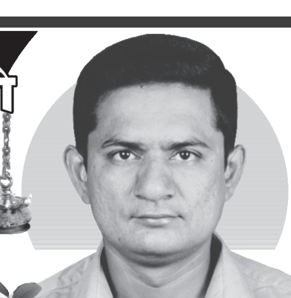
वर्ष सरले
दुःख सांगून संपेना,
तुझ्या मायेचा ओलावा
आमच्या हृदयात मावेना.

प्रथम स्मृतिदिनी भावपूर्ण श्रद्धांजली.

कै. सौ. प्रियांका गणेश निकम (मृत्यू ९-८-२०२१)

समस्त निकम व मित्र परिवार, कोल्हापूर

भावपूर्ण श्रद्धांजली



वाटले नव्हते कोणासही
असे अघटित घडून येईल,
चालता बोलता तुला देव
असे दूर नेईल, तोडून गेलात
सर्व नाती माया–ममतेची
अन् मित्र परिवाराची,
ज्या ज्या वेळी चर्चा होते
फक्त तुझी आठवण मनी येते...

कै. अमोल शिवाजीराव नलवडे (निधन २७-७-२०२२)

शोकाकुल : नलवडे व सावंत परिवार, प्रतिभानगर व मंगळवार पेठ | पाटील परिवार, बालिंगा

रक्षाविसर्जन : शुक्रवार, दि. २९-७-२०२२ रोजी पंचगंगा स्मशानभूमी येथे स. ९.०० वा.

दहावे ॥पुण्यस्मरण॥

कै.सुधाकर गणेश माणकापुरे, (गुरूजी)
मृत्यु दि.२९/०७/२०१२)

आण्णा,गेल्या दहा वर्षात असा एकही दिवस गेला नाही, ज्यादिवशी तुमची आठवण आली नाही.
आण्णा, गेल्या दहा वर्षात पुलाखालून बरेच पाणी वाहून गेले आहे, पण खरचं आज जर तुम्ही असता तर, कोणाचीच हिंमत झाली नसती, आमच्याशी असे वागण्याची..
पण आता नाही.. आण्णा, तुम्ही मला आतापर्यंत दिलेली शिक्षण व संस्कार या सर्व शिदोरीच्या जोरावर, मी आजपासून संपूर्ण ताकतीने कामाला लागत आहे..

||सोबत हरली तरी,आधार कायम आहे|
साथ हरली तरी,आशीर्वाद कायम आहे||

शोकाकुल परिवार

श्री.उदयकुमार सुधाकर माणकापुरे (डेप्युटी इंजिनिअर, जलसंपदा विभाग)
सौ.राजलक्ष्मी उदयकुमार माणकापुरे
कुलभुषण उदयकुमार माणकापुरे (आनंद चहा भवन,कोल्हापुर)
जयकिशन उदयकुमार माणकापुरे (B.E.Mechanical)



**THE GOA STATE CO-OPERATIVE MILK PRODUCERS' UNION LTD.**
GOA DAIRY
CURTI, PONDA - GOA, 403401. www.goadairy.com

**CORRIGENDUM**

GMU/PUR/RM/Corrigendum:905 Date: 28/07/2022
READ : OPEN TENDER NOTICE NO. GMU/PUR/RM/2022-23/893 DATED: 27/07/2022

Open Tenders invited vide said notice for supply of Cattle Feed Raw Materials to Cattle Feed Plant of **GOA STATE CO-OPERATIVE MILK PRODUCERS' UNION LTD**, Curti - Ponda, Goa from the reputed suppliers vide **No.: GMU/PUR/RM/2022-23/893 dated: 27/07/2022 stands cancelled with immediate effect.**

Sd/-
(Parag M. Nagarcenkar)
Managing Director
Goa State Co-operative Milk Producer's Union Ltd.



**इचलकरंजी महानगरपालिका जि.कोल्हापूर**

**सार्वजनिक बांधकाम विभाग ई-निविदा सूचना**
**क्रं. IMC/PWD/02/2022 Date 27/07/2022**

इचलकरंजी महानगरपालिकेच्या हद्दीत विविध पायाभूत सुविधा व वैशिष्ट्यपूर्ण कामे उभारणेकामी सल्लागार कंपनीची सेवा घेणेकरिता महानगरपालिकेचे **Empanelment** करणेसाठी देकार मागविणेत येत आहे. सदर देकार देणेकामाची ई निविदा **http:mahatenders.gov.in** या संकेतस्थळावर दि. २८/०७/२०२२ रोजी पासून दि. २२/०८/२०२२ दुपारी ३.०० वाजेपर्यंत पहावयास मिळेल. भरलेली निविदा सादर करणेची अंतिम दिनांक २२/०८/२०२२ दुपारी ३.०० वाजेपर्यंत राहील. सदर कामासाठी निविदा पूर्व बैठक दि. १०/०८/२०२२ रोजी दु.४.०० वा. महानगरपालिका मा.आयुक्त कार्यालयात ठेवण्यात आलेली आहे. तसेच निविदा संबंधी सर्व अटी व शर्तीची माहिती बांधकाम विभागात कार्यालयीन वेळेत पहावयास मिळतील.

उपायुक्त
इचलकरंजी महानगरपालिका



**महापारेषण**
महाराष्ट्र राज्य विद्युत पारेषण कंपनी मर्यादित

**ई–निविदा सूचना**

संरक्षण, स्वयंचलन व संचरण मंडल, कराड अंतर्गत **"The work of supply & replacement of Line matching unit/Coupling devices (LMU & LMDU) at various sub stations under MSETCL Karad zone."** या कामाकरिता नामांकित कंत्राटदारांकडून ई–निविदा मागविणेत येत आहेत. निविदा आर.एफ.एक्स. क्रमांक ७००००२४१६६. नोंदणीकृत कंत्राटदार विहित नमुन्यातील कोरी निविदा प्रत **http://srmetender.mahatransco.in** या वेबसाईटवरून डाऊनलोड करून घेवू शकतील.

**(१) कोरी निविदा डाऊनलोड करणेची मुदत:** २८.०७.२०२२ ते ०४.०८.२०२२ दुपारी १५.०० वाजेपर्यंत **(२) निविदा स्वीकारणेची अंतिम तारीख व वेळ:** ०४.०८.२०२२ दुपारी १५.०० वाजेपर्यंत **(३) निविदा उघडणेची तारीख व वेळ:** ०४.०८.२०२२ दुपारी १५.०० वा. टेक्निकल बीड व ०५.०८.२०२२ दुपारी १५.०० वा. कमर्शिअल बीड.

जादा माहितीसाठी **www.mahatransco.in** या वेबसाईटवर पहावे. कोणतेही कारण न दाखविता एखादी अथवा सर्व निविदा नाकारण्याचा हक्क खाली सही करणार यांनी राखून ठेवला आहे.

अधीक्षक अभियंता,
संरक्षण, स्वयंचलन व संचरण मंडल, कराड



**फॉर्म बी - जाहीर घोषणा**
(इन्सॉल्वन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया(लिक्विडेशन प्रोसेस) रेग्युलेशन्स, २०१६ च्या नियम १२ अंतर्गत)

**प्रतिभा स्कायस्क्रेपर्स प्रायव्हेट लिमिटेडच्या भागधारकांनी लक्ष द्यावे**

| अ. क्र. | तपशील | सविस्तर |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | प्रतिभा स्कायस्क्रेपर्स प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या निगमनाची तारीख | २९ नोव्हेंबर,२०१० |
| ३. | ज्या प्राधिकाराखाली कॉर्पोरेट कर्जदाराचे निगमन/ नोंदणी झाली | रजिस्ट्रार ऑफ कंपनीज, पुणे, महाराष्ट्र |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटीटी नंबर/ मर्यादित दायित्व आयडेंटीफिकेशन नंबर | U45209PN2010PTC137867 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि व्यवसायाच्या मुख्य ठिकाणाचा(असल्यास) पत्ता | प्लॉ. क्र. ४९-५०, रामनगर, ता. करवीर, कोल्हापूर-४१६००५ |
| ६. | दिवाळखोरी रिसोल्यूशन प्रक्रिया बंद होण्याचा दिनांक | १७ जुलै, २०२० |
| ७. | कॉर्पोरेट कर्जदाराच्या लिक्विडेशन प्रारंभाची तारीख | १३ जुलै,२०२२* |
| ८. | लिक्विडेटर म्हणून काम करणाऱ्या इन्सॉल्वन्सी प्रोफेशनलचे नाव आणि नोंदणी क्रमांक | श्रीमती जोविता रीमा माथियास<br>नोंदणी क्रमांक : IBBI/IPA-002/ IP-N00337/2017-2018/10941 |
| ९. | बोर्डाकडे नोंद असलेला लिक्विडेटरचा पत्ता आणि ई-मेल | **पत्ता :** ३०६, ए विंग, रूस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकाला, अंधेरी पूर्व, मुंबई शहर, महाराष्ट्र, ४०००६९<br>ईमेल : ip.reemajm@gmail.com |
| १०. | लिक्विडेटरबरोबर पत्रव्यवहार करण्यासाठी वापरण्याचा पत्ता आणि ई मेल | **पत्ता :** ३०६, ए विंग, रूस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकाला, अंधेरी पूर्व, मुंबई शहर, महाराष्ट्र, ४०००६९ ईमेल : ip.reemajm@gmail.com, cirp.pratibhaspl@gmail.com |
| ११. | दावे सादर करण्याची अंतिम तारीख | २५ ऑगस्ट,२०२२* |

* टीप- लिक्विडेशन प्रक्रिया सुरू झाल्याचे जाहीर करण्यात आले पहा आदेश दिनांक १३ जुलै,२०२२, तथापि २६ जुलै २०२२ रोजी हे एनसीएलटी वेबसाईटवर अपलोड करण्यात आले आणि लिक्विडेटर यांना कळवण्यात आले.

इथे सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा लवाद, (मुंबई पीठ) यांनी प्रतिभा स्कायस्क्रेपर्स प्रायव्हेट लिमिटेडची लिक्विडेशन सुरू करण्याचा आदेश **१३ जुलै,२०२२** रोजी दिला.

प्रतिभा स्कायस्क्रेपस प्रायव्हेट लिमिटेडच्या भागधारकांना इथे आवाहन करण्यात येते की त्यांनी २५ ऑगस्ट,२०२२ रोजी किंवा त्यापूर्वी आपले दावे पुराव्यासहीत लिक्विडेटर यांच्याकडे अनुक्रम क्रमांक १० मध्ये नमूद केलेल्या पत्त्यावर सादर करावेत.

३. वित्त क्रेडीटर्सनी त्यांचे दावे पुराव्यासहीत केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. इतर सर्व भागधारकांनी त्यांचे दावे पुराव्यासहीत प्रत्यक्षपणे, रजिस्टर्ड पोस्टाद्वारे किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे दंडास पात्र ठरेल.

स्वाक्षरी/-
जोविता रीमा माथियास
प्रतिभा स्कायस्क्रेपर्स प्रायव्हेट लिमिटेड साठी लिक्विडेटर
नोंदणी क्र. : IBBI/IPA-002/IP-N00337/2017-2018/10941
**दिनांक :** २९ जुलै, २०२२
**ठिकाण :** मुंबई


### मुलाला विष पाजून आईचा आत्महत्येचा प्रयत्न; मुलाचा मृत्यू

(पान १ वरुन) मजल्यावरून खाली आले नाहीत. त्यामुळे लक्ष्मी यांच्या आई तिसऱ्या मजल्यावर गेल्या. तेथे त्यांना मुलगी व नातू बेशुद्धावस्थेत आढळले. त्यांनी शेजारीच राहणाऱ्या धीरज भोगाळे या युवकाला बोलावले. त्यानंतर लक्ष्मी व वेदांतला उपचारासाठी पारगाव येथील ग्रामीण रुग्णालयात नेण्यात आले. वेदांतचा उपचारापूर्वीच मृत्यू झाला. लक्ष्मी यांच्यावर उपचार सुरू आहेत. वेदांतवर रात्री उशिरा अंत्यसंस्कार करण्यात आले. वडगावचे पोलिस निरीक्षक भैरवनाथ तळेकर अधिक तपास करत आहेत.


**श्री साईबाबा संस्थान विश्वस्तव्यवस्था, (शिर्डी)**
मु. पो. शिर्डी, ता. राहाता, जिल्हा- अहमदनगर, पिन-४२३१०९
(फोन नं. : ०२४२३- २५८५००/२५८७७१/२५८७७२) फॅक्स नं. २५८८७०
Website : www.sai.org.in, Email : purchase@sai.org.in)

**जाहीर ई-निविदा**

श्री साईबाबा संस्थानचे कर्मचारी गणवेष शिलाईसह पुरविणेकामी रेमंड कंपनीचे अधिकृत विक्रेते/डिलर यांचेकडून ऑनलाईन ई-निविदा मागविण्यात येत आहेत.

१. ई-निविदा व ई-निविदेबाबतच्या अटी-शर्ती या www.mahatenders.gov.in संकेतस्थळावर उपलब्ध आहेत.
२. निविदा ऑनलाईन डाऊन लोडिंग व अपलोडिंगसाठी दि.२७/०७/२०२२ रोजी सकाळी ११.०० वा. पासून ते दि.०३/०८/२०२२ सायंकाळी ५.०० वाजेपर्यंत उपलब्ध राहील.
३. निविदा फी रक्कम रु. १५,०००/- व बयाणा रक्कम रु.१,५०,०००/- शासनाच्या www.mahatenders.gov.in या वेबसाईटवर ऑनलाईन भरावी.
४. निविदाधारकाने सर्व कागदपत्रे ऑनलाईन सादर करावयाची आहेत. Hard Copy मध्ये सादर केलेली कागदपत्रे विचारात घेतली जाणार नाहीत.
५. शक्य झाल्यास तांत्रिक निविदा दि.०५/०८/२०२२ रोजी उघडण्यात येतील.

कोणतीही निविदा अंशतः/पूर्णपणे स्वीकारणे अथवा सर्व निविदा नाकारणेचा हक्क संस्थान प्रशासनाने राखून ठेवलेला आहे.

(भाग्यश्री बानायत, भा.प्र.से)
मुख्य कार्यकारी अधिकारी

डी.जी.आय.पी.आर./२०२१/२०२२/२२१०